

- (iii) G.S.R. 319(E) published in Gazette of India dated the 16th March, 1994 together with an explanatory memorandum regarding exemption to containers of durable nature when imported into India from whole of the basic and additional duties of customs leviable thereon subject to certain conditions.

- (iv) G.S.R. 324(E) published in Gazette of India dated the 21st March, 1994 together with an explanatory memorandum making certain amendments in the Notification Nos. 57/94-Cus., and 93/94-Cus. dated the 1st March, 1994.

- (v) G.S.R. 346(E) published in Gazette of India dated the 30th March, 1994 together with an explanatory memorandum extending the validity of Notification No. 175/93-Cus., dated the 19th October, 1993 upto the 30th June, 1994.

[Placed in Library. See No. LT 5858/94]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 1992-93, alongwith Audited Account under sub-section (5) of section 30 of the Small Industries Development Bank of India Act, 1989.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Small Industries Development Bank of India, Lucknow, for the year 1992-93.

[Placed in Library. See No. LT. 5859/94]

13.47hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (railways) No. 2 Bill, 1994, which was passed by the Lok Sabha at its sitting held on the 27th April, 1994, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "in accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appro-

priation (Railways) No.3 Bill, 1994, which was passed by the Lok Sabha at its sitting held on the 27th April, 1994, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (b) The Press Council (Amendment) Bill, 1992.
- (c) The Coir Industry (Amendment) Bill, 1993.
- (d) The Institute of Technology (Amendment) Bill, 1994.
- (e) The Doctor Bhimrao Ambedkar University Bill, 1994.
- (f) The Legal Services Authorities (Amendment) Bill, 1991.

13.47½ hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): With your permission, Sir, I rise to announce that Government Business during the week commencing 9th May, 1994 will consist of:—

1. Consideration and passing of the following bills:—
 - (a) The Specified Areas (Issue of Identity Cards to the Residents) Bills, 1993.
 - (b) The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1993.
 - (c) The Rubber (Amendment) Bill, 1992.
2. Consideration and passing of the following bills as passed by Rajya Sabha.
 - (a) The Payment of Gratuity (Amendment) Bill, 1993.

3. Consideration and passing of the pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Bill, 1991.
4. Discussion on the Resolution regarding further continuance of the President's Rule in the State of Manipur.

[Translation]

SHRI RAMESHWAR PATIDAR (Khargone): Mr. Speaker, Sir, I request that following items may be included in the next week's agenda:—

1. Discussion on construction of 320 kilometres long proposed Manmad-Indore railway line which was sanctioned for which the survey was conducted in 1920.
2. HBJ pipeline passes through 550 kilometres area of Madhya Pradesh but its share in LPG allocation is very less. In this